

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.19396/2022

(Arising out of impugned final judgment and order dated 20-09-2022 in WA No.757/2020 passed by the High Court of M.P. at Indore)

RUXMANIBEN DEEPCHAND GARDI MEDICAL COLLEGE

Petitioner(s)

VERSUS

ANSHUL JAIN & ORS.

Respondent(s)

(With I.R. and IA No.163858/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Ms. Pragati Neekhara, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar